

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO.519  
TO BE ANSWERED ON 06.02.2019**

**FREIGHTAGE POLICY**

**519. SHRI B. SENGUTTUVAN:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways follow a Dual Freightage Policy offering concessional tariff for transportation of goods for domestic consumption and non-concessional tariff for transportation of goods meant for export and if so, the details thereof;**
- (b) whether the non-concessional tariff for transportation of goods is three times higher than the concessional tariff and if so, the details thereof;**
- (c) whether CAG has noted in its report that iron ore meant for export was transported at concessional tariff causing a loss of Rs. 29,000 crore to the Railways and if so, the details thereof; and**
- (d) the proactive steps taken to plug the loopholes in the tariff rules in order to prevent the unscrupulous exploitation leading to huge loss for the Railways?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI RAJEN GOHAIN)**

**(a)&(b): No, Madam. Dual Freight policy applicable for transportation of Iron Ore and Iron Ore Pellets meant for domestic and other than domestic consumption has been discontinued with effect from 10.05.2016.**

**(c): CAG in Report 14 of 2015 had reported that Railways had suffered a loss of ₹29,236.78 crore for transportation of Iron Ore due to partial submission/non submission of documents/submission of invalid documents for transportation of Iron Ore.**

**(d): Dual Freight Policy for Iron Ore has been withdrawn since 10.05.2016.**

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